

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

Original Application No. 219 of 1988

Date of Decision 14. 11.1991

Kandhei Dey

Applicant

Versus

Union of India & others

Respondents

For the applicant:

M/s. N. Mukherjee,  
A.K. Mohapatra,  
R.K. Pattanaik &  
D. Patra, Advocates

For the respondents

M/s. B. Pal &  
O.N. Ghosh,  
Standing Counsel (Railway  
Administration)

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C O R A M

HON'BLE MR. K.P. ACHARYA, VICE-CHAIRMAN

A N D

HON'BLE MR. J.C. ROY, MEMBER (ADMINISTRATIVE)

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1. Whether reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? No
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes

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JUDGMENT

MR .K.P .ACHARYA, VICE-CHAIRMAN, The petitioner who is a Gangman in Gang No.3 has received an order of punishment for unauthorised absence contained in Annexure-I and II. We find that he has not preferred any appeal to the appellate authority. The petitioner is a low paid employee without <sup>knowing</sup> any intricacies of the law of procedure. Therefore we direct that the petitioner may prefer two appeals against the orders passed in Annexure-I and II to the appellate authority who will consider the grievance of the petitioner and will pass necessary orders accordingly. <sup>Delay is condoned</sup> The appeals should be filed within 30 days from to-day and if not filed the order of punishment contained in Annexure-I and II is to be sustained. Thus the application is disposed of leaving the parties to bear their respective costs.

2. We have <sup>heard</sup> ~~learnt~~ counsel for the petitioner and Mr.B.Pal, learned Standing Counsel for the Railway Administration.

*J.S.*  
14.11.91  
MEMBER (ADMINISTRATIVE)



*K.G.S.*  
14.XI.91  
VICE-CHAIRMAN

Central Administrative Tribunal  
Cuttack Beach, Cuttack  
14, November, 1991/// Sahoo///